

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 410 of 2012 in
R.P. (DFR) No. 2267 of 2012 in
Appeal No. 46 of 2012

Dated : 16th January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Karam Chand Thapar & Bros.

(Coal Sales) Ltd.

... Appellant(s)

Versus

M/s. M.P. Power Trading Co. Ltd. & Anr.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Ravi Sikri
Mr. M.K. Shah

Counsel for the Respondent(s): Mr. C.K. Rai
Mr. Ravin Dubey for R.2

ORDER

I.A. No. 410 of 2012
(Condone delay Application)

Heard the learned counsel for the parties.

This is an Application to condone the delay of 7 days in filing the Review as against the Judgment passed by this Tribunal on 11.10.2012.

We entertained a doubt with regard to the maintainability of the Review Petition, but since we want to go into the merits of the Review, we would like to condone the delay of 7 days without going

into the question of maintainability. Accordingly, the delay is condoned.

The Registry is directed to number the Review Petition.

R.P. (DFR) No. 2267 of 2012

Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.2. Notice to be issued to the other Respondents returnable on 08.02.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the Review Petition on **08.02.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs